

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

**No.K.13011/02/2021-US.I (i)
Government of India
Ministry of Law and Justice
(Department of Justice)**

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Abhay Shreeniwas Oka, Chief Justice of the Karnataka High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.



(Barun Mitra)

**Secretary to the Government of India
Tel: 2338 3674**

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13011/02/2021-US.I (i)

Dated 26.08.2021.

Copy to:-

1. Shri Justice Abhay Shreeniwas Oka , Chief Justice, Karnataka High Court, Bengaluru.
2. The Secretary to the Governor of Karnataka, Bengaluru.
3. The Secretary to the Chief Minister of Karnataka, Bengaluru.
4. The Secretary to the Chief Justice, Karnataka High Court, Bengaluru.
5. The Chief Secretary, Government of Karnataka, Bengaluru.
6. The Registrar General, Karnataka High Court, Bengaluru.
7. The Accountant General, Karnataka, Bengaluru.
8. The President`s Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037
26/8/2021.

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13011/02/2021-US.I (ii)
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Vikram Nath, Chief Justice of the Gujarat High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.



(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

- 2 -

No. K. 13011/02/2021-US.I (ii)

Dated 26.08.2021.

Copy to:-

1. Shri Justice Vikram Nath , Chief Justice, Gujarat High Court, at Sola, Ahmedabad.
2. The Secretary to the Governor of Gujarat, Gandhinagar.
3. The Secretary to the Chief Minister of Gujarat, Gandhinagar.
4. The Secretary to the Chief Justice, Gujarat High Court, at Sola, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Registrar General, Gujarat High Court, at Sola, Ahmedabad.
7. The Accountant General, Gujarat, Gandhinagar.
8. The President`s Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal 26.08/2021.
(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037

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No.K.13011/02/2021-US.I (iii)
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Jitendra Kumar Maheshwari, Chief Justice of the Sikkim High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.



(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13011/02/2021-US.I (iii)

Dated 26.08.2021.

Copy to:-

1. Shri Justice Jitendra Kumar Maheshwari, Chief Justice, Sikkim High Court, Gangtok.
2. The Secretary to the Governor of Sikkim, Gangtok.
3. The Secretary to the Chief Minister of Sikkim, Gangtok.
4. The Secretary to the Chief Justice, Sikkim High Court, Gangtok.
5. The Chief Secretary, Government of Sikkim, Gangtok.
6. The Registrar General, Sikkim High Court, Gangtok.
7. The Accountant General, Sikkim, Gangtok.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal) 26.08.2021
Section Officer (Appointments)
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No.K.13011/02/2021-US.I (iv)
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Kumari Justice Hima Kohli, Chief Justice of the Telangana High Court, to be a Judge of the Supreme Court of India with effect from the date she assumes charge of her office.



(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

- 2 -

No. K. 13011/02/2021-US.I (iv)

Dated 26.08.2021.

Copy to:-

1. Kumari Justice Hima Kohli, Chief Justice of the Telangana High Court, Hyderabad.
2. The Secretary to the Governor of Telangana, Hyderabad.
3. The Secretary to the Chief Minister of Telangana, Hyderabad.
4. The Secretary to the Chief Justice, Telangana High Court, Hyderabad.
5. The Chief Secretary, Government of Telangana, Hyderabad.
6. The Registrar General, Telangana High Court, Hyderabad.
7. The Accountant General, Telangana, Hyderabad.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal) 26/08/2021
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(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

**No.K.13011/02/2021-US.I (v)
Government of India
Ministry of Law and Justice
(Department of Justice)**

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Smt. Justice Bangalore Venkataramiah Nagarathna, Judge, Karnataka High Court, to be a Judge of the Supreme Court of India with effect from the date she assumes charge of her office.



**(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674**

To

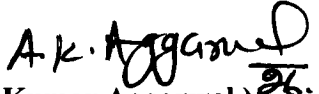
The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13011/02/2021-US.I (v)

Dated 26.08.2021.

Copy to:-

1. Smt. Justice Bangalore Venkataramiah Nagarathna, Judge, Karnataka High Court, Bengaluru.
2. The Secretary to the Governor of Karnataka, Bengaluru.
3. The Secretary to the Chief Minister of Karnataka, Bengaluru.
4. The Secretary to the Chief Justice, Karnataka High Court, Bengaluru.
5. The Chief Secretary, Government of Karnataka, Bengaluru.
6. The Registrar General, Karnataka High Court, Bengaluru.
7. The Accountant General, Karnataka, Bengaluru.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).


(Arun Kumar Aggarwal) 26.08.2021
Section Officer (Appointments)
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No.K.13011/02/2021-US.I (vi)
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Chudalayil Thevan Ravikumar, Judge, Kerala High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.



(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13011/02/2021-US.I (vi)

Dated 26.08.2021.

Copy to:-

1. Shri Justice Chudalayil Thevan Ravikumar, Judge, Kerala High Court, Ernakulam.
2. The Secretary to the Governor of Kerala, Thiruvananthapuram.
3. The Secretary to the Chief Minister of Kerala, Thiruvananthapuram.
4. The Secretary to the Chief Justice, Kerala High Court, Ernakulam.
5. The Chief Secretary, Government of Kerala, Thiruvananthapuram.
6. The Registrar General, Kerala High Court, Ernakulam.
7. The Accountant General, Kerala, Thiruvananthapuram.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

A.K. Aggarwal
26/08/2021

(Arun Kumar Aggarwal)
Section Officer (Appointments)
Tele: 2338 3037


(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No.K.13011/02/2021-US.I (vii)
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice M.M. Sundresh, Judge, Madras High Court, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.



(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674

To

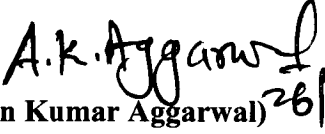
The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13011/02/2021-US.I (vii)

Dated 26.08.2021.

Copy to:-

1. Shri Justice M.M. Sundresh, Judge, Madras High Court, Chennai.
2. The Secretary to the Governor of Tamil Nadu, Chennai.
3. The Secretary to the Chief Minister of Tamil Nadu, Chennai.
4. The Secretary to the Chief Justice, Madras High Court, Chennai
5. The Chief Secretary, Government of Tamil Nadu, Chennai
6. The Registrar General, Madras High Court, Chennai
7. The Accountant General, Tamil Nadu, Chennai.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).



(Arun Kumar Aggarwal) 26/08/2021
Section Officer (Appointments)
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Ministry of Law and Justice
(Department of Justice)**

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Miss Justice Bela Madhurya Trivedi, Judge, Gujarat High Court, to be a Judge of the Supreme Court of India with effect from the date she assumes charge of her office.



(Barun Mitra)

**Secretary to the Government of India
Tel: 2338 3674**

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13011/02/2021-US.I (viii)

Dated 26.08.2021.

Copy to:-

1. Miss Justice Bela Madhurya Trivedi, Judge, Gujarat High Court, at Sola, Ahmedabad.
2. The Secretary to the Governor of Gujarat, Gandhinagar.
3. The Secretary to the Chief Minister of Gujarat, Gandhinagar.
4. The Secretary to the Chief Justice, Gujarat High Court, at Sola, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Gandhinagar.
6. The Registrar General, Gujarat High Court, at Sola, Ahmedabad.
7. The Accountant General, Gujarat, Gandhinagar.
8. The President's Secretariat, (CA.II Section), New Delhi
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
12. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A.K. Aggarwal
(Arun Kumar Aggarwal) 26.08.2021
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No.K.13011/02/2021-US.I (ix)
Government of India
Ministry of Law and Justice
(Department of Justice)

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 26th August, 2021.

NOTIFICATION

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Pamidighantam Sri Narasimha, to be a Judge of the Supreme Court of India with effect from the date he assumes charge of his office.



(Barun Mitra)
Secretary to the Government of India
Tel: 2338 3674

To

The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13011/02/2021-US.I (ix)

Dated 26.08.2021.

Copy to:-

1. Shri Pamidighantam Sri Narasimha C/O Secretary General, Supreme Court of India, New Delhi.
2. The President's Secretariat, (CA.II Section), New Delhi
3. PS to Principal Secretary to the Prime Minister, New Delhi.
4. Registrar (Conf.), O/o Chief Justice of India, 7 Krishna Menon Marg, New Delhi.
5. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)
6. Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).



(Arun Kumar Aggarwal)
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Tele: 2338 3037